## Appointment of Judges from Tribal Communitie<sub>s</sub>

2299 SHRI RAMSINGBHAI PATA. LIYABHAI RATHVAKOLI: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that due representation has not been given to Tribal Communities in the appointments of Magistrates and Judges in various States and in the Supreme Court:
- (b) if so, what are the reasons therefor: and
- (c) how many magistrates Judges belonging to Tribal Communi. ties are there at present in various States?

THE MINISTER OF STATE THE MINISTRY OF LAW AND JUS-TICE (SHRI H. R. BHARDWAJ): (a) to (c) The appointment of District Judges and of persons other than District Judges to the State Judicial Services is made by the State Governments. The requisite information is being called for from them and will be laid on the Table of the House.

Appointment of Judges to the High Courts and Supreme Court is made by the President under relevant provisions of the Constitution which do nof provide for reservation for any caste, community, etc. There was one Judge belonging to Scheduled Tribe in the Bombay High Court as on 1-4-1985, and none in the Supreme Court.

## Industries set up in J&K

SHRI GHULAM RASOOL KAR: Will the Minister of INDUS-TRY AND COMPANY AFFAIRS be pleased to state:

- (a) the names and addresses with location of the medium and scale industries established in Jammu and Kashmir State during the last three years: and
- (b) the details of Central assisttance given for setting up industries in that State during the period?

THE MINISTER OF STATE IN THE MINISTRY  $\mathbf{OF}$ INDUSTRY AND COMPANY AFFAIRS ARIF MOHD. KHAN): (a) The names and addresses of the Industries which have been granted industrial licences during the last 3 years for establishing industrial undertakings in State of Jammu & Kashmir is given in the attached Statement.

(b) Details of year-wise Central Assistance given for setting up industries in J&K during the last 3 years under the Central Subsidy Scheme and Transport Subsidy Scheme are as under:-

|           |                                     | 1982-83     | 1983-84     | 1984-85     |
|-----------|-------------------------------------|-------------|-------------|-------------|
| (1)       | Central Investment Subsidy Scheme   | 1,33,68,981 | 1,62,87,618 | 4,22,72,827 |
| (2)       | Transport Subsidy Scheme            | _           | 1,89 470    |             |
|           | Sta                                 | atement     |             |             |
| SI.<br>No | Name of the Undertaking and address |             | Location    |             |
|           |                                     |             |             | 3           |
| 1         | 2                                   |             |             | <u> </u>    |